

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.402

CA/40/ND/2022, CA/226/ND/2022 In CP/10/3/2016

IN THE MATTER OF:

Ansal Properties & Infrastructure Ltd.

...

Applicant

under Section 73 (4).

Order delivered on 18.04.2024

Coram:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. P. S. Sharda, Advocate, (in CA No. 226/2022) Mr.
Subhash Chandra Jain (Petitioner in person)
For the Respondent : Adv. Mahima Shekhawat

ORDER

CP/10/3/2016 order by this Tribunal.

Learned Counsel for the Applicant/Deposit Holder and Learned Counsel for the M/s Ansal Properties & Infrastructure Private Limited are present physically. Today matter is listed for final hearing in CA/226/ND/2022 & CA/40/ND/2022. Learned Counsel for the Applicant is ready for argument, however, Counsel for the Respondent submits that Learned Senior Counsel Mr. P. Nagesh who is leading in this matter is not available and Counsel on record for Respondent is not well and seeks short adjournment. This matter is pending since 2016 and in the interest of justice a final opportunity is granted to the Respondent to putforth their arguments on 01.05.2024 at 11:00 a.m. If the Respondent is not coming forward to putforth their arguments the matter will be proceeded based on the documents available with this Tribunal.

List the matter on **01.05.2024** at **11:00 am**.

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**